

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 730 of 2019

Vashisht Kumar Singh & another **... Petitioners**
-Versus-
The State of Jharkhand & Others **... Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Sanjay Prasad, Advocate
For the Respondent-State : Mr. Suresh Kumar, S.C. (L&C)-II

07/26.06.2020. Heard Mr. Sanjay Prasad, learned counsel appearing for the petitioners and Mr. Suresh Kumar, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Sanjay Prasad, learned counsel appearing for the petitioners submits that three weeks' time may kindly be allowed for filing rejoinder to the counter affidavit.

Mr. Suresh Kumar, learned S.C. (L&C)-II is present on behalf of the respondent-State.

Time, as prayed for, is allowed. Post this matter after three weeks.

Let the name of Mr. Suresh Kumar, learned S.C. (L&C)-II be reflected in the cause-list on behalf of the respondent-State.

(Sanjay Kumar Dwivedi, J.)

Ajay/